

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

STARRED QUESTION NO:224  
ANSWERED ON:10.03.2000  
OUTSTANDING INCOME TAX AGAINST BIG BUSINESS HOUSES  
SUNIL KHAN

**Will the Minister of FINANCE be pleased to state:**

- (a) whether crores of rupees in regard to income-tax is outstanding against big business houses in Delhi region for the last ten years;
- (b) if so, the details in this regard;
- (c) the reasons for not recovering the same by income tax authorities; and
- (d) the steps taken by the Government for early recovery of outstanding income tax?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI V. DHANANJAYA KUMAR)

(a to d): A statement is laid on the Table of the House as under:

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE STARRED QUESTION 224 FOR REPLY IN THE LOK SABHA ON 10.3.2000.

Sl. No.	Name of the assessee (Rs. in crores)	Amount outstanding	Reasons for non Recovery	Steps taken for recovery
1.	M/s. Alankar Housing and Construction (P) Ltd.	2.01	The matter is pending with official Liquidator appointed by Delhi High Court.	The Matter is Subjudice.
2.	M/s. Allenbury company (P) Ltd.	1.48	The Matter has been processed for write off of the demand.	
3.	M/s. Bharat Union Agencies (P) Ltd.	1.93	The Matter has been processed for write off of the demand.	
4.	M/s. Continental Construction Ltd.	16.12	Over Rs. 134 crores of assessee's own funds are locked up in banks in Iraq and are not repatriable to India due to U.N. sanctions on Iraq.	Company's financial position is precarious and demand relates to interests u/s 220 for which quarterly instalment of Rs. 50 Lakh is being paid. The tax demand has been fully recovered. Outstanding demand relates to interests u/s 220 for which quarterly instalment of Rs. 50 Lakh is being paid.
5.	M/s. Dalmia Jain Airways Ltd.	1.30	The matter has been processed for write off of the demand.	

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| 6.  | M/s. Dharam Singh Ram Singh Motors(P) Ltd.  | 1.42 | The company is under liquidation.   | The rent of the company's property has been attached.     |
| 7.  | M/s. Dior International (P) Ltd.  | 4.48 | The demand has been stayed by the BIFR  | In view of BIFR's stay order, recovery cannot be pursued. |
| 8.  | M/s. Ganesh Flour Mills.<br>of the parliament in 1984. The payments are to be received from Commissioner of payment who insistes on payment of Rs.1.1 crore in full and final settlement of the demand. | 4.73 | The Company has been taken over by an Act processed for write off by the competent authority. | The balance demand of Rs.3.63 Crores has been             |
| 9.  | M/s. General Exports and Credits Ltd.   | 1.42 | The demand is disputed appellate proceedings. till disposal of appeal.                        | The demand has been stayed till disposal                  |
| 10. | M/s. Kapri International (P) Ltd.   | 1.22 | The Company is in liquidation Official liquidation.   | Rs. 1 lakh has been realised through the                  |
| 11. | M/s. Pearl Cycle Industries   | 1.51 | The matter has been processed for write off of the demand                                     |   |
| 12. | M/s. Usha Micro Process Controls Ltd.   | 1.28 | The matter is before BIFR during the pendancy of the matter before BIFR.                      | Recovery of demand cannot be pursued                      |
| 13. | M/s. Usha Studs and Agricultural Farms(P) Ltd.  | 2.63 | The matter is before the Settlement Commission during the pendancy of the matter before       | Recovery of demand cannot be pursued                      |

the Settlement Commission

Total:- 41.53 Crores